

**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH AT
AMARAVATI**

SUB: Nomination of the Principal District Judges-cum-Chairpersons and Secretaries of District Legal Services Authority of all the Districts, Judges of POCSO Courts and Juvenile Justice boards working in the State of Andhra Pradesh to participate in the State Level Consultation Programme on 'Safeguarding the Girl Child (Towards a Safer and Enabling Environment for her in India)' on 14.09.2025 at Thummalapalli Kalakshetram, Vijayawada - **Relief arrangements orders – Issued.**

READ: Letter Roc.No.61/JJ Cell/2025, dated 04.09.2025 of the Registrar (Administration), High Court of Andhra Pradesh.

ORDER ROC.NO.727/2025-B.SPL. DATED:11.09.2025

The High Court has made the following order:

The following Judicial Officers are nominated to participate in the State Level Consultation Programme on 'Safeguarding the Girl Child (Towards a Safer and Enabling Environment for her in India)', which is scheduled to be held on 14.09.2025 at Thummalapalli Kalakshetram, Vijayawada.

SL. NO	NAME AND DESIGNATION OF THE OFFICER
ANANTHAPURAMU DISTRICT	
1.	SRI ERUGULA BHIMA RAO Principal District And Sessions Judge, Ananthapuram
2.	SRI S.CHINA BABU Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO), Ananthapuramu.
3.	SRI N.RAJASEKHAR Secretary, District Legal Services Authority, Ananthapuramu.
4.	SMT. R.HARIKA Addl. Junior Civil Judge (Juvenile Court), Ananthapuram.
CHITTOOR DISTRICT	
5.	SMT. ARUNA SARIKA Principal District and Sessions Judge, Chittoor
6.	SRI M.SHANKAR RAO Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Chittoor.
7.	SMT. M.S.BHARATHI Secretary, District Legal Services Authority, Chittoor
8.	SMT. M.SANDHYA RANI III Addl. Junior Civil Judge (Juvenile Court), Tirupati

EAST GODAVARI DISTRICT	
9.	SMT. SUNITHA GANDHAM Principal District and Sessions Judge, East Godavari at Rajamahendravaram.
10.	SMT. K.SREE DEVI Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), East Godavari at Kakinada.
11.	SMT. NAGEEDI SRI LAKSHMI Secretary, District Legal Services Authority, East Godavari at Rajamahendravaram
12.	SRI P.BABU, VII Additional Civil Judge (Junior Division), Rajamahendravaram, who is holding full additional charge of the post of III Addl. Junior Civil Judge, Rajamahendravaram. (Juvenile Court)
GUNTUR DISTRICT	
13.	SRI B.SAI KALYAN CHAKRAVARTHY Principal District and Sessions Judge, Guntur
14.	SMT. K.NEELIMA V Additional District and Sessions Judge, Guntur, who is placed as In charge to the Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Guntur.
15.	SMT. M.INDIRA PRIYADARSINI, Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Guntur.
16.	SRI SYED ZIAYUDDIN Secretary, District Legal Services Authority, Guntur
17.	SMT. M.SOBHA RANI IV Addl. Junior Civil Judge (Juvenile Court) , Guntur
KADAPA DISTRICT	
18.	DR. C.YAMINI, Principal District and Sessions Judge, Kadapa, and also is holding full additional charge of the post of Special Court for trial of Offences under the Protection of Children from Sexual Offences (POCSO) Act, 2012, Kadapa.
19.	SRI SHAIK BABA FAKRODDIN Secretary, District Legal Services Authority, Kadapa
20.	MS. K.BHARGAVI, Principal Junior Civil Judge, Kadapa, who is holding full additional charge of the post of I Additional Civil Judge (Junior Division), (Juvenile Court) , Kadapa

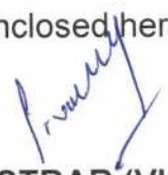
KRISHNA DISTRICT	
21.	SRI G.GOPI Principal District and Sessions Judge, Krishna at Machilipatnam
22.	SRI G.VENKATESWARLU Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Krishna at Machilipatnam.
23.	SMT. VELPULA BHAVANI Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Krishna at Vijayawada.
24.	SRI K.V.RAMAKRISHNAIAH Secretary, District Legal Services Authority, Krishna
25.	SMT. NETTAM RADHIKA II Addl. Chief Judicial Magistrate (Juvenile Court), Vijayawada
KURNOOL DISTRICT	
26.	SRI G.KABARDHI Principal District and Sessions Judge, Kurnool
27.	SRI E.RAJENDRA BABU Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Kurnool.
28.	SRI B.LEELA VENKATA SESHADRI Secretary, District Legal Services Authority, Kurnool
29.	SRI S.ANIL KUMAR, Special Judicial Magistrate of First Class for trial of cases under A.P. Prohibition and Excise Act-cum-IV Additional Civil Judge (Junior Division), Kurnool, who is holding full additional charge of the post of I Addl. Junior Civil Judge (Juvenile Court), Kurnool
NELLORE DISTRICT	
30.	SRI G.SRINIVAS Principal District and Sessions Judge, Nellore.
31.	SRI M.A.SOMASEKHAR VIII Additional District and Sessions Judge, Nellore, who is placed as Incharge to the Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Nellore.
32.	SMT. K.VANI Secretary, District Legal Services Authority, Nellore
33.	SMT. L.SARADA REDDY II Addl. Junior Civil Judge (Juvenile Court), Nellore.
PRAKASAM DISTRICT	
34.	SMT A.BHARATI Principal District and Sessions Judge, Prakasam at Ongole.

35.	MS. KANUGULA SAILAJA Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Prakasam at Ongole.
36.	SRI SHAIK IBRAHIM SHARIF Secretary, District Legal Services Authority, Prakasam at Ongole
37.	MS. V.NAVYA SRI, III Additional Civil Judge (Junior Division)-cum-III Additional Judicial Magistrate of First Class, Ongole, who is holding full additional charge of the post of II Addl. Junior Civil Judge (Juvenile Court), Ongole
SRIKAKULAM DISTRICT	
38.	SRI JUNAID AHMED MOULANA Principal District and Sessions Judge, Srikakulam.
39.	SRI CH.VIVEK ANAND SRINIVAS, Judge, Family Court-cum-III Additional District and Sessions Judge, Srikakulam, who is holding full additional charge of the post of Special Judge for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Srikakulam.
40.	SRI K.HARI BABU Secretary, District Legal Services Authority, Srikakulam
41.	SMT. K. MOHIDEEN ZAMRUTH BEGUM I Addl. Junior Civil Judge (Juvenile Court), Srikakulam
VISAKHAPATNAM DISTRICT	
42.	SRI CHINNAMSETTY RAJU Principal District and Sessions Judge, Visakhapatnam.
43.	SMT. P.MANGA KUMARI Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Visakhapatnam.
44.	SRI R.SANYASI NAIDU Secretary, District Legal Services Authority, Visakhapatnam
45.	SMT. S.VARALAKSHMI II Addl Chief Judicial Magistrate (Juvenile Court) Visakhapatnam
VIZIANAGARAM DISTRICT	
46.	SMT. M.BABITHA Principal District and Sessions Judge, Vizianagaram
47.	SMT. K.NAGAMANI Special Court for speedy trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), Vizianagaram
48.	SRI A.KRISHNA PRASAD Secretary, District Legal Services Authority, Vizianagaram
49.	SRI M.S.H.R.TEJA CHAKRAVARTHI Addl. Junior Civil Judge (Juvenile Court), Vizianagaram

WEST GODAVARI DISTRICT	
50.	SMT. S.SREE DEVI Principal District and Sessions Judge, West Godavari at Eluru
51.	KUM. K.VANISRI Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO Act), West Godavari at Eluru.
52.	SRI B.LAKSHMI NARAYANA Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2021 (POCSO), Bhimavaram.
53.	SRI K.RATNA PRASAD Secretary, District Legal Services Authority, West Godavari at Eluru
54.	MS. K.SPANDANA, Special Judicial Magistrate of First Class, Excise Court, Eluru, who is holding full additional charge of the post of II Addl. Junior Civil Judge (Juvenile Court), Eluru.

Therefore, all the Unit Heads are requested to make necessary alternate incharge arrangements during the period of absence of the nominated Officers.

Further, the schedule of the said Programme is enclosed herewith.


REGISTRAR (VIGILANCE)

To

1. The Officers and Incharge Officers concerned.
2. The Registrar General, and all other Registrars, High Court of Andhra Pradesh (for information).
3. The Registrar (I.T)-cum-Central Project Coordinator, High Court of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's website).
4. The Director, Andhra Pradesh Judicial Academy, Mangalagiri, Guntur District.
5. The Member Secretary, Andhra Pradesh State Legal Services Authority, H.No.2-273/54-A, B.S.R Commercial Complex, Malkapuram Village, near Andhra Pradesh Secretariat, Amaravati, Opposite to Traffic Police Station, Thulluru Mandal, Guntur District.
6. **THE PRINCIPAL DISTRICT JUDGES**
Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram, West Godavari at Eluru.

7. **THE I ADDITIONAL DISTRICT JUDGES**

Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram, West Godavari at Eluru.

8. **THE DISTRICT TREASURY OFFICERS** (with a request to inform the same to the concerned sub treasury officers)

Ananthapuramu, Chittoor, East Godavari at Rajamahendravaram, Guntur, Kadapa, Krishna at Machilipatnam, Kurnool, Nellore, Prakasam at Ongole, Srikakulam, Visakhapatnam, Vizianagaram, West Godavari at Eluru.

THE STATE-LEVEL STAKEHOLDERS CONSULTATION -2025

ON

SAFEGUARDING THE GIRL CHILD

: Towards a Safer and Enabling Environment for her in India



Safeguard Girl Child

Organized by

JUVENILE JUSTICE COMMITTEE

HIGH COURT OF ANDHRA PRADESH

In Association with

GOVERNMENT OF ANDHRA PRADESH

(Department for Women, Children, Differently Abled & Senior Citizens)

&

ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY

14th September, 2025

VENUE:

THUMMALAPALLI KALAKSHETRAM

Vijayawada.

PROGRAM SCHEDULE

9.15 A.M to 09.45 A.M.	Registration
INAUGURAL SESSION	
10.00 A.M. to 10.15 A.M	➔ Welcoming Dignitaries ➔ Lighting of Lamp ➔ Prayer/Prardhana Gitam 'Vande Mataram'
10.15 A.M. to 10.20 A.M	➔ Welcome address by Hon'ble Smt. Justice V.SUJATHA Judge, High Court of Andhra Pradesh (Member, JJC)
10.20 A.M. to 10.25 A.M	➔ Opening address by : Hon'ble Sri Justice RAVI NATH TILHARI Judge, High Court of Andhra Pradesh Chairperson, Juvenile Justice Committee
10.25 A.M	➔ Address by Special Guest: Hon'ble Smt. Justice REVATI MOHITE DERE Judge, High Court of Bombay ➔ Inaugural Address by Chief Guest: Hon'ble Sri Justice DHIRAJ SINGH THAKUR Chief Justice of High Court of Andhra Pradesh
	➔ Vote of Thanks by Hon'ble Sri Justice CHALLA GUNARANJAN Judge, High Court of Andhra Pradesh (Member JJC)

... Followed by High Tea

THE CONSTITUTIONAL FRAMEWORK AND MECHANISMS FOR SAFETY AND PROTECTION OF GIRL CHILD

Chair :: **Hon'ble Sri Justice RAVI NATH TILHARI**

(Chairman, Juvenile Justice Committee)

Co-chair :: **Hon'ble Smt. Justice KIRANMAYEE MANDAVA**

(Member, Juvenile Justice Committee)

11.00 A.M	Address by: Hon'ble Sri Justice RAVI NATH TILHARI ➔ Laws for Protection of Girl Child – A Constitutional Perspective
08 Minutes	Legal Services and Schemes for Protection of Girl Child:: Presentation by : Smt. B.S.V. Hima Bindu Member Secretary, A.P. State Legal Services Authority Focus on : ➔ NALSA Schemes ➔ Legal Aid and Legal Services ➔ Grievance Redressal ➔ Victim Compensation ➔ Role of State Legal Services Institutions
08 Minutes	Presentation by : Sri. M. Venu Gopala Reddy, IAS, Director, Women Development & Child Welfare Department. Focus on : ➔ Child Care Institutions ➔ Child Welfare Committees ➔ Victim Compensation Schemes ➔ Observation Homes and NGOs ➔ Overview of Progress and Challenges in implementation of Child Welfare Schemes
08 Minutes	Presentation by : Sri M.M. Nayak, IAS, Secretary, Social Welfare Department. Focus on : ➔ Institutional Support ➔ Safe Environment for Girl child ensuring qualitative life in Hostels and Residential schools of SW & TW Departments ➔ Scholarship for upliftment of Girl Child ➔ Welfare Schemes
08 Minutes	Presentation by : Sri Krishna Teja Mylavarapu, IAS, Commissioner, Panchayat & Rural Dev. Department. Focus on : ➔ Girl Friendly Panchayats ➔ Prevention of Child Marriages in Villages (Bala Vivah Mukta Bharat) ➔ National Gender Campaign ➔ Awareness and Positive influencing through Social and Cultural Norms ➔ Challenges at grass-root level, action module, and achievements

Views and Summing up by the Co-Chair :

Hon'ble Smt. Justice KIRANMAYEE MANDAVA

Session-II (12.01 P.M to 1.00 PM)

EFFECTIVE PREVENTIVE MECHANISMS

Chair :: **Hon'ble Smt. Justice V. SUJATHA**

Co-chair :: **Hon'ble Sri. Justice CHALLA GUNARANJAN**

(Members, Juvenile Justice Committee)

12.01 PM	Address by: Hon'ble Smt. Justice V. SUJATHA
08 Minutes	Presentation by : Smt. B. Raja Kumari, IPS, IG of Police. Focus on : ➔ Initiatives and action plans to prevent violence against the Girl Child ➔ Supporting Units - District Child Protection Unit and Woman Child Safety Wing, Anti-Human Trafficking Units, Self Defence Courses ➔ Protection through Digital Platforms ➔ Monitoring Mechanism ➔ Current Practices, Challenges and Recommendations
08 Minutes	Presentation by : Mr. Veerapandian, IAS Commissioner Health, Medical & Family Welfare Department Focus on : ➔ Child and Adolescent Health and Protection Programs ➔ Child Care Institutions and Specialized Adoption Agencies ➔ Early Detection and Identification of Children with disabilities and Supportive services ➔ Counselling and Trauma Services to the Victims Limitations, Challenges and Way Forward
08 Minutes	Presentation by : Sri B. Srinivasa Rao, IAS Secretary, Education Department. Focus on : ➔ Education of Girl Child – Government and Private Schools ➔ Prevention of drop Out – Reasons – Measures ➔ Coordination among inter-disciplinary Departments ➔ Counselling to Parents - Supportive Schemes ➔ Implementation, Challenges, Best Practices and Suggestions
08 Minutes	Presentation by: Sri M.S.H.R.Teja Chakravarthi Presiding Officer of the JJB, Vizianagaram Focus on : ➔ Fair and Just Treatment ➔ Time Bound Justice ➔ Rehabilitation and Social Integration
10 Minutes	Interaction with Stakeholders
Views and Summing up by the Co-Chair : Hon'ble Sri. Justice CHALLA GUNARANJAN	

LUNCH BREAK (1.00 P.M to 2.00 PM)

Session-III (2.00 PM to 3.00 PM)

RESPONSE AND SUPPORTIVE SERVICES

Chair :: Hon'ble Dr. Justice VENKATA JYOTHIRMAI PRATAPA
(Member, Juvenile Justice Committee)

Co-chair :: Hon'ble Sri Justice A. HARI HARANADHA SARMA
(Judge, High Court of Andhra Pradesh)

2.00 P.M.	Address by: Hon'ble Dr. Justice VENKATA JYOTHIRMAI PRATAPA
08 Minutes	Presentation by : Sri Sony Kutty George , UNICEF Focus on : ➔ An overview and need for Inter-Sectionality, Gaps and Challenges from the perspective of UNICEF.
08 Minutes	Presentation by Smt U Srilakshmi , Chairperson, Child Welfare Committee, Srikakulam. Focus on : ➔ Safety and Well being of the Girl Child ➔ Practical Issues involving Care, Protection and Rehabilitation of Girl Child
08 Minutes	Presentation by : Smt G. Sunita , Prl. District and Sessions Judge, Chair Person of District Legal Services Authority, East Godavari District Focus on : ➔ Coordination with the Stake holders at grass-root level ➔ Para Legal Volunteers ➔ Supportive Services to the Victims ➔ Bridging the gap in effective implementation of the Girl Child Protection and Welfare Schemes
08 Minutes	Presentation by : Dr.B.Lakshmi Narayana , Presiding Officer of POCSO Court, Bhimavaram, West Godavari District Focus on : ➔ Supporting Systems – Prior to registration of crime ➔ Anonymity of the identity of the Victim ➔ Child friendly atmosphere – During Investigation and Trail ➔ Witness Protection System ➔ Interim Compensation ➔ Legal Aid
10 Minutes	Interaction with Stakeholders
Views and Summing up by the Co-Chair : Hon'ble Sri Justice A. HARI HARANADHA SARMA	
3.00 PM	Vote of Thanks by V. S.S.SRINIVASA SARMA Registrar (Admn), High Court of Andhra Pradesh.

NATIONAL ANTHEM

High Tea Follows....

